

OFFICE OF THE DISTRICT JUDGE OF HOOGHLY  
ENGLISH DEPARTMENT

Order No. 336/02

Dated 19.10.2020

In view of the direction of the Hon'ble Court vide Notification No. 3115-RG dated 31.08.2020 upon the District Judges to increase the Judicial activities on the District Courts, **it is hereby ordered that all the Courts in the Judgeship of Hooghly will start functioning on each and every working day with effect from 17.11.2020.** All the presiding officers of this Judgeship are hereby requested/ directed to abide by the following directions :-

1. Both Civil Suits and Criminal Trials in which recording of evidence of the parties has been completed should be taken up for hearing of argument and passing of Judgement.
2. On consent of both sides the recording of evidence can also be commenced in both Civil and Criminal proceedings.
3. Id. Advocates of all the Bar Association of this District are requested to maintain COVID Protocols as recommended by ICMR, Central Government and State Government issued from time to time in order to combat the spread of Pandemic COVID-19. If the Court rooms become crowded at any point of time, the presiding officers should immediately stop the functioning and if appropriate measures/ steps to reduce the crowding in the Court room are not possible, in that event the relevant proceedings/ matters should be adjourned.
4. The litigants who will be present within the Court premises must maintain social distancing and the COVID-19 Protocol.
5. Each Day's listing of cases should commence to the extent possible manner without passing any adverse order against a party to the litigation who may not be represented for cogent and genuine reasons/ grounds.

**The situation will be reviewed after Puja Vacation in consultation with all the stakeholders of the Judgeship.**

Inform all concerned at once .

*Subra Sankar Ghosh*  
District Judge, Hooghly